

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR
BENCH, JABALPUR

Original Application No. 318 of 2006

Jabalpur, this the 16th day of May, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman

Smt. Munni Bai, Widow of late
Asha Ram, aged about ____ yrs.,
Resident of Beside Kali Mandir,
Ordnance Factory, Katni (MP).

.... **Applicant**

(By Advocate – Shri V. Tripathi)

V e r s u s

1. Union of India, through it's Secretary,
Ministry of Defence, (Defence Production),
New Delhi.
2. The Chairman, Ordnance Factory Board,
10-A, S.K. Bose Marg, Kolkata.
3. The General Manager,
Ordnance Factory Katni,
Katni.

.... **Respondents**

O R D E R (Oral)

Heard the learned counsel for the applicant.

2. This OA has been filed against the rejection of the request of the applicant for appointment on compassionate ground. The employee Shri Asha Ram died on 15.6.2000 and his wife applied for appointment on compassionate ground for his son Jagannath on 26.8.2000. The applicant's representation was rejected by the respondents vide order dated 15th January, 2002, after he was called for an interview on 5.3.2001. Subsequently, Jagannath represented against this order through his representation dated 21.1.2002 (Annexure A-5) which was also rejected by the authorities on 22.4.2002 (Annexure A-7). Thereafter, the applicant made several other representations to the authorities for reconsideration. The last representation being dated

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5.4.2006. It has been submitted that no reply has been received from the authorities in response to these representations.

3. The applicant through this OA prays for setting aside the orders dated 15.1.2002 and 22.4.2002 and for issue of direction to the respondents to consider the case of the applicant for compassionate appointment looking to his family circumstances. The applicant has also filed an application for condonation of delay on the ground that she made fresh representation to the authorities on 5.4.2006 when she got the information that less deserving persons have been given compassionate appointment. The applicant has also submitted that her son was involved in an accident for which she has spent lot of money and that is why she could not come to this Tribunal earlier. The accident occurred in May, 2003.

4. I have considered the arguments advanced on behalf of the applicant and also gone through the papers on record. I find that for about two years the applicant could not take any action following the rejection of her request. The OA here has been filed more than 4 years after the impugned order was passed at Annexure A-2. I also find that the grounds given for condoning the delay are not convincing. Accordingly, the application is rejected as barred by limitation.

(Dr. G.C. Srivastava)
Vice Chairman

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